

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01121/2017

Jabalpur, this Monday, the 01st day of October, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

E. Verma
W/o Late Shri Prem Narayan Verma
Aged about 76 years
R/o 420 Kareli District
Narsinghpur PIN Code 487001

-Applicant

**(By Advocate –Shri S.K. Manhas proxy counsel for
Shri Jitesh Shrivastava)**

V e r s u s

1. Union of India, Through the Secretary
Ministry of Railway Rail Bhawan Rafi Marg
New Delhi 110001

2. The General Manager
West Central Railway
Indira Market Jabalpur (M.P.)
PIN Code 482001

3. Divisional Railway Manager (Karmik)
West Central Railway
Indira Market D.R.M. Office
Jabalpur (M.P.) PIN Code 482001

4. Divisional Personal Officer
Jabalpur Division West
Central Railway D.R. M. Office
Indira Market Jabalpur (M.P.) PIN Code 482001

5. Employee Welfare Inspector
West Central Railway Indira Market
D.R.M Office Jabalpur (M.P.) 482001
(By Advocate –Shri A.S. Raizada)

- Respondents

O R D E R (ORAL)
By Navin Tandon, AM:-

The applicant is 76 years of age, claims to be legally wedded wife of Late Shri Prem Narayan Verma, who was posted as Station Master, Kachpura in the year 1992.

2. This is the third round of litigation.
3. In the first round of litigation, O.A. No.200/00085/2014 was filed and the same was disposed of with liberty to applicant to file fresh representation for grant of family pension and the respondents were directed to consider the same within a period of 90 days from the date of receipt of the representation.
4. In the second round of litigation, O.A. No.200/00973/2014, was filed. In this, the Tribunal had directed the respondent department to depute some responsible officer to enquire about the whereabouts of Shri P.N. Verma and decide the grant of pension/family pension.
5. In response, an enquiry report was prepared on 11.07.2016 (Annexure A/15) based on which respondent No.2 vide order dated 25.08.2016 (Annexure A/14) has rejected the claim of the applicant stating therein that the deceased railway employee had a legally wedded wife by the name Smt. Krishna Devi.
6. The applicant has now approached this Tribunal to set aside Annexure A/14 and A/15.

7. We have perused the enquiry report (Annexure A/15). It is clear that Smt. Krishna Devi has been declared as legally wedded wife of Shri P.N. Verma by the Competent Court of law.

8. In view of the above, we are of the affirmed view that this Original Application is not maintainable. Hence, the same is dismissed in limine.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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